

SCHEDULE II - FORM B
PUBLIC ANNOUNCEMENT

(Under Regulation 12 of the Insolvency and Bankruptcy Board of India
(Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF SEITZ INDIA PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	SEITZ INDIA PRIVATE LIMITED
2.	Date of Incorporation of Corporate debtor	29 th November 2012
3.	Authority Under which corporate debtor is incorporated /registered	Registrar of Companies, New Delhi Under the Companies Act, 1956
4.	Corporate Identity Number /Limited Liability Identity of corporate debtor	CIN :U24100DL2012PTC245429
5.	Address of the registered office and principal office (if any) of corporate debtor	REGD. OFFICE: (As per MCA Records) 147, New Manglapuri, M G Road, New Delhi – 110030 GODOWN: Godown No.6, Raolal Singh Market, Opp. Munjal Showa, Sarhaul, Sector-18, Gurugram- 122001
6.	Date of closure of insolvency resolution process	28 th January 2020
7.	Liquidation commencement date of corporate debtor	28 th January 2020
8.	Name and Registration Number of Insolvency Professional acting as Liquidator	Atul Kumar Kansal Regn. No -IBBI/IPA-001/IP-P00035/2016-17 / 10088
9.	Address and Email of the liquidator as registered with the Board	SCO-61, 3 rd Floor, Above Kotak Mahindra Bank Limited, Old Judicial Complex, Sector-15, Civil Lines, Gurugram - 122001 Email:- cakansal@yahoo.com
10.	Address and Email to be used for Correspondence with the Liquidator, if different from those given in serial number 9	C/o Immaculate Resolution Professionals Private Limited Unit No. 112, First Floor, Tower-A, SpazeEdge Commercial Complex, Sector-47, Sohna Road, Gurugram – 122018 Email:- liquidator.seitz@gmail.com
11.	Last Date of Submission of Claims	27 th February 2020

Notice is hereby given that the National Company Law Tribunal, Bench – IV, New Delhi ordered the commencement of liquidation of the **Seitz India Private Limited** on 28th January 2020.

The stakeholders of **Seitz India Private Limited** are hereby called upon to submit their claims with proof, on or before **27th February 2020** to the liquidator at the correspondence address mentioned against entry No. 10 only.

The Financial creditors shall submit their claims with proof by electronics means only. All other creditors may submit claims with proof in person, by post or electronics means.

Submission of false or misleading proof of claims shall attract penalties.

Place: Gurugram
Date: 31st January 2020

Atul Kumar Kansal
IBBI/IPA-001/IP-P00035/2016-17/10088
Liquidator: Seitz India Private Limited